

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 45/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> February 2018, 10.30 A.M

Name of the Company	Indian Overseas Bank -Vs- D C Industrial Plant Services Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Mr. R. C Prusti, Adv.  
② Mr. Belaram Pandit, Adv.  
③ Ms. Manini Kabi

} IOB  
Financial creditor

*[Signature]*  
1/2/2018

① Mr. Swanajit Dey, Adv.  
② Mr. Soumen Mahanty, Adv.

} Respondent -

*[Signature]*  
01/02/18

**ORDER**

Ld. Counsel for the Operational Creditor as also Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel appearing for the Corporate Debtor prays for time to file reply. He has already filed Vakalatnama, Board Resolution and Statement of Competency. Prayer for time to file reply is allowed. Reply may be filed within 7 days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed with a copy in advance to the opposite party.

List on 26.02.2018.

*[Signature]*  
(Jinan K.R.)  
Member (Judicial)

*[Signature]*  
(V.P. Singh)  
Member (Judicial)